N O T I C E
(Partial Modification w.e.f. 17.09.2026)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect with effect from 10.08.2026 (partially modified w.e.f. 09.09.2026, 10.09.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble The **CHIEF JUSTICE** **AND** The Hon'ble Shri Justice **ADVAIT M. SETHNA** (Court Room No. 46) [DIVISION BENCH – 1] COMMERCIAL APPELLATE DIVISION BENCH - I (Arbitration Appeals)	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Civil Writ Petitions relating to Infrastructure Projects including Railways, Metro, Roads, Bridges, Water Transport. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 onward. (E) Civil Writ Petitions relating to Tender matters. (F) Civil Writ Petitions relating to Environmental issues. (G) Civil Writ Petitions against the orders passed by CAT.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Civil Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Civil Writ Petitions relating to Infrastructure Projects including Railways, Metro, Roads, Bridges, Water Transport. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 and onward. (E) Civil Writ Petitions relating to Tender matters. (F) Civil Writ Petitions relating to Environmental issues. (G) Civil Writ Petitions against the orders passed by CAT.

		(H) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (I) Civil Writ Petitions not assigned to other Courts, from the year 2025 onward. (J) Writ Petitions against High Court and District Courts' Administration and it's offices / officers.	(H) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (I) Civil Writ Petitions not assigned to other Courts from the year 2025 onward. (J) Civil Writ Petitions against High Court and District Courts' Administration and it's offices / officers.
2	The Hon'ble Shri Justice **SARANG V. KOTWAL** **AND** The Hon'ble Shri Justice **RANJITSINHA RAJA BHONSALE** (Court Room No. 53) [DIVISION BENCH–8]	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions and Criminal Applications including seeking directions in respect of offences against women and children. (B) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail arising out of same judgment and all Applications therein from the year 2022 to 2024. (C) Confirmation of Death Sentence Cases with connected Appeals of the year 2023. (D) Applications for Leave to Appeal. (E) Criminal References. (F) Habeas Corpus Matters. (G) Writ Petitions challenging Look Out Notice and Bank fraud / default action / notices.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Writ Petitions challenging Look Out Notice and Bank fraud / default action / notices.

		(H) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2020. **(I) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers.** (J) Appeals against acquittal (Division Bench) up to year 2024. (K) Writ Petitions relating to Furlough, Parole,Remiss-ion & Commutation of Sentence/Pre-mature release. (L) Criminal Appeals (Bail matters) under Special Statutes pertaining to the Division Bench (excluding Appeals against conviction and acquittal). (M) All First Appeals except Land Acquisition. (N) Preventive Detention Matters.	(B) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2020. **(C) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers.** (D) Appeals (except those assigned to other Court), up to the year 2021.

Dated this 16th day of September 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
I/c Registrar (Judl-I),
High Court, A.S., Bombay